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Chhattisgarh Rajya Alpsankhyak Ayog (Sanshodhan) Adhiniyam, 2013

31 of 2013

[13 August 2013]

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PREAMBLE

An Act to amend the Chhattisgarh Rajya Alpsankhyak Ayog Adhiniyam, 1996.

Be it enacted by the Chhattisgarh Legislature in the Sixty-fourth Year of the Republic of India, as follows:--

* Published in the Chhattisgarh Rajpatra (Asadharan) dated 13-8-2013 Page 716(1).

1. Short title and commencement :-

- (1) This Act may be called the Chhattisgarh Rajya Alpsankhyak Ayog (Sanshodhan) Adhiniyam, 2013.
- (2) It shall come into force on such date as the State Government may appoint in this behalf by notification in Official Gazette.

2. Amendment of Section 2:-

For clause (c) of Section 2 of the Chhattisgarh Rajya Alpsankhyak Ayog Adhiniyam, 1996 (No. 15 of 1996), the following shall be substituted, namely: --

- "(c) "Minority" for the purpose of this Act means,--
- (i) A community notified as such by the Central Government for the purpose of the National Commission for Minorities Act, 1992 (No.

19 of 1992), or

(ii) A community notified as such by the State Government."